

# ELECTRONICS AND INFORMATION TECHNOLOGY GOODS (REQUIREMENT OF COMPULSORY REGISTRATION) ORDER, 2021<sup>1</sup>

*In exercise of the powers conferred by sub-section (1) and (2) of section 16 read with sub section (3) of section 25 of the Bureau of Indian Standards Act, 2016, (11 of 2016), the Central Government, after consulting the Bureau of Indian Standards, is of the opinion that it is necessary or expedient so to do in the public interest, hereby makes the following Order, namely:—*

**1. Short title and commencement.**—(1) This Order may be called the “Electronics and Information Technology Goods (Requirement of Compulsory Registration) Order, 2021”.

**2. Compulsory use of standard mark.**—Goods or articles specified in the column (2) of the Schedule below shall conform to the corresponding Indian Standard given in the column (3) of the said Schedule and shall bear the ‘Standard’ Mark under a license from the Bureau of Indian Standards as per Scheme-II of Schedule-II of Bureau of Indian Standards (Conformity Assessment) Regulations, 2018, provided that nothing in the Order shall apply in relation to manufacture of goods or articles, as specified in the column (2) of the said Schedule for export which conform to the specification required by the foreign buyer. Further, the Ministry of Electronics and Information Technology may exempt, the application of this order to specific article or type or range of products mentioned in the Schedule for reasons to be recorded in writing and as identified by it from time to time.]

**3. Timeline.**—The Order shall be applicable after expiry of six months of publication in official Gazette.

**4. Concurrent Running with Electronics and Information Technology Goods (Requirement of Compulsory Registration) Order, 2012.**—Nothing in the Order shall apply in relation to goods or articles, which are having valid registration number as per the provisions of “Electronics and Information Technology Goods (Requirement of Compulsory Registration) Order, 2012”. However the registration would be renewed under the provisions of “Electronics and Information Technology Goods (Requirement of Compulsory Registration) Order, 2021”.

**5. Certification and enforcement.**—In respect of the goods or articles specified in column (2) of the said Schedule, the Bureau of Indian Standards shall be the authority to certify and enforce conformity to the Standard Mark under this Order and in addition, whenever required, an officer not below the rank of an Under Secretary to the Government of India or District Industries Centre shall assist the Bureau in the enforcement of this Order. The surveillance would be conducted by agencies notified by Bureau of Indian Standards in consultation with Ministry of Electronics and Information Technology.

**3[6. Deferred Application of Order.**—For manufacturers that are already registered under this Order, the application of the Order shall be deferred by six months for goods manufactured at any new location within the territory of India provided:

(a) That the new manufacturing location is within the responsibility of the same manufacturer

(b) That the specific type/model number of the goods manufactured at this new location are already covered in the scope of registration of the same manufacturer for its manufacturing unit, at any other location.

During the interim period such product/products will continue to support the registration number granted to this manufacturer earlier for any other manufacturing location.

**7. Labeling at Custom ports.**—For all the product categories notified under the “Electronics and Information Technology Goods (Requirement of Compulsory Registration) Order, 2021”, a transition period of three months (max), from the date of

1. Vide S.O. 1248(E), dated 18th March, 2021, published in the Gazette of India, Extra., Pt. II, Sec. 3(ii), No. 1156, dated 18th March, 2021.

2. Subs. by S.O. 1929(E), dated 26th April, 2023, for Para 2. Para 2 before substitution, stood as under:

“2. *Compulsory use of standard mark.*—Goods or articles specified in the column (2) of the Schedule below shall conform to the corresponding Indian Standard given in the column (3) of the said Schedule and shall bear the ‘Standard’ Mark under a license from the Bureau of Indian Standards as per Scheme-II of Schedule-II of Bureau of Indian Standards (Conformity Assessment) Regulations, 2018, provided that nothing in the Order shall apply in relation to goods or articles, as specified in the column (2) of the said Schedule meant for export which conform to the specification required by the foreign buyer and to goods or articles, for which the Central Government has issued specific exemption letter based on reasons to be recorded in writing.”

3. Ins. by S.O. 2844(E), dated 1st July 2021.



coming into effect of the Order for the particular product category, would be available to the representative of the foreign manufacturing unit having liaison office or branch office located in India for affixing Standard Mark at the ports which are already having registration number from the Bureau for clearance of goods from customs.

**8. Exemption for Highly Specialized Equipment (HSE).—**HSE as per the criteria given below shall stand exempted from the application of this Order provided they are manufactured/imported in less than 100 units per model per year.

- a. Equipment Powered by three phase power supply or
- b. Equipment Powered by single phase power supply with current rating exceeding 16 Ampere or
- c. Equipment with dimensions exceeding 1.5 m x 0.8 m or
- d. Equipment with weight exceeding 80 Kg]

### SCHEDULE

Sl. No.	Goods or articles	Indian Standard	Title of Indian Standard
(1)	(2)	(3)	(4)
1.	Electronic Games (Video)	IS 616:2017	Audio, Video and Similar Electronic Apparatus - Safety Requirements
2.	Laptops/Notebooks/Tablets	IS 13252: Part 1: 2010	Information Technology Equipment Safety - General Requirements
3.	Plasma/LCD/LED Televisions of screen size 32 inches & above	IS 616:2017	Audio, Video and Similar Electronic Apparatus - Safety Requirements
4.	Optical Disc Players with built in amplifiers of input power 200W and above	IS 616:2017	Audio, Video and Similar Electronic Apparatus - Safety Requirements
5.	Microwave Ovens	IS 302 : Part 2 : Sec 25 : 2014	Safety of household and similar electrical appliances: Part 2 Particular requirements: Section 25 Microwave ovens
6.	Visual Display Units, Video Monitors of screen size 32 inch & above	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety - General Requirements
7.	Printers/Multi-Function Devices (MFD)/Plotters	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety - General Requirements
8.	Scanners	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety - General Requirements
9.	Wireless Keyboards	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety - General Requirements
10.	Telephone Answering Machines	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety - General Requirements
11.	Amplifiers with input power 2000W and above	IS 616 : 2017	Audio, Video and Similar Electronic Apparatus - Safety Requirements
12.	Electronic Musical Systems 200 Watt & above	IS 616 : 2017	Audio, Video and Similar Electronic Apparatus - Safety Requirements
13.	Electronic Clocks with Mains Power	IS 302 : Part 2 : Sec 26 : 2014	Safety of household and similar electrical appliances : Part 2 Particular requirements : Section 26 Clocks
14.	Set Top Boxes	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety-General Requirements
15.	Automatic Data Processing Machines	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety-General Requirements

(1)	(2)	(3)	(4)
16.	Power Adaptors for IT Equipment	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety-General Requirements
17.	Power Adaptors for Audio, Video & Similar Electronic Apparatus	IS 616:2017	Audio, Video and Similar Electronic Apparatus - Safety Requirements
18.	UPS/Inverters of rating $\leq 5\text{kVA}$	IS 16242 : Part 1 : 2014	Uninterruptible Power Systems (UPS) Part 1 General and Safety Requirements for UPS
19.	DC or AC Supplied Electronic Control gears for LED Modules	IS 15885 : Part 2 : Sec 13 : 2012	Safety of Lamp Control gear Part 2 Particular Requirements Section 13 d.c. or a.c. Supplied Electronic Control gear for LED Modules
20.	Sealed Secondary Cells/Batteries containing Alkaline or other nonacid Electrolytes for use in portable applications	IS 16046 : Part 1 : 2018	Secondary Cells and Batteries Containing Alkaline or Other Non-Acid Electrolytes — Safety Requirements for Portable Sealed Secondary Cells and for Batteries Made from Them for Use in Portable Applications Part 1 Nickel Systems
		IS 16046 : Part 2 : 2018	Secondary Cells and Batteries Containing Alkaline or Other Non-Acid Electrolytes — Safety Requirements for Portable Sealed Secondary Cells and for Batteries Made from Them for Use in Portable Applications Part 2 Lithium Systems
21.	Self-Ballasted LED Lamps for General Lighting Services	IS 16102 : Part 1 : 2012	Self-Ballasted LED Lamps for General Lighting Services Part 1 Safety Requirements
22.	Fixed General Purpose LED Luminaries	IS 10322 : Part 5 : Sec 1 : 2012	Luminaries Part 5 Particular Requirements Sec 1 General purpose luminaries
23.	Mobile Phones	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety- General Requirements
24.	Cash Registers	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety- General Requirements
25.	Point of Sale Terminals	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety- General Requirements
26.	Copying Machines/Duplicators	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety- General Requirements
27.	Smart Card Readers	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety- General Requirements
28.	Mail Processing Machines/Postage Machines/Frinking Machines	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety- General Requirements
29.	Passport Readers	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety- General Requirements
30.	Power Bank for use in portable applications	IS 13252 : Part 1 : 2010	Information Technology - Equipment - Safety - General Requirements
31.	Indian Language Support for Mobile Phones	IS 16333 : Part 3 : 2017	Mobile Phone Handsets Part 3 Indian Language Support for Mobile Phone Handsets – Specific Requirements



(1)	(2)	(3)	(4)
32.	Recessed LED Luminaries	IS 10322 : Part 5 : Sec 2 : 2012	Luminaries Part 5: Particular Requirements-Section 2: Recessed Luminaries
33.	LED Luminaries for Road and Street Lightings	IS 10322 : Part 5 : Sec 3 : 2012	Luminaries: Part 5: Particular Requirements, Section 3: Luminaries for Road and Street Lighting
34.	LED Flood Lights	IS 10322 : Part 5 : Sec 5 : 2013	Luminaries: Part 5: Particular Requirements, Section 5 Flood Lights
35.	LED Hand Lamps	IS 10322 : Part 5 : Sec 6 : 2013	Luminaries Part 5: Particular Requirements Section 6 Hand Lamps
36.	LED Lighting Chains	IS 10322 : Part 5 : Sec 7 : 2017	Luminaries Part 5: Particular Requirements Section 7 Lighting Chains
37.	LED Luminaries for Emergency Lighting	IS 10322 : Part 5 : Sec 8 : 2013	Luminaries Part 5: Particular Requirements Section 8 Emergency Lighting
38.	UPS/Inverters of rating $\leq 10\text{kVA}$	IS 16242 : Part 1 : 2014	Uninterruptible Power Systems (UPS) Part 1 General and Safety Requirements for UPS
39.	Plasma/LCD/LED Televisions of screen size upto 32 inches	IS 616 : 2017	Audio, Video and Similar Electronic Apparatus -Safety Requirements
40.	Visual Display Units, Video Monitors of screen size upto 32 inch	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety - General Requirements
41.	CCTV Cameras/CCTV Recorders	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety General Requirements
42.	Adapters for household and similar electrical appliances	IS 302 : Part 1 : 2008	Safety or Household and similar electrical appliances Part 1 General requirements
43.	USB driven Barcode readers, barcode scanners, Iris scanners, Optical fingerprint scanner	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety General Requirements
44.	Smart Watches	IS 13252 : Part 1 : 2010	Information Technology Equipment - Safety General Requirements
45.	<sup>1</sup> [Independent LED Modules for General Lighting]	IS 16103 : Part 1 : 2012	LED modules for general lighting: Part 1 safety requirements
46.	Lighting Chains (Rope Lights)	IS 10322 : Part 5 : Sec 9 : 2017	Luminaries: Part 5 Particular Requirements Section 9 Rope Lights
47.	Keyboards	IS 13252 : Part 1 : 2010	Information technology equipment - safety part 1 general requirements
48.	Induction Stoves	IS 302 : Part 2 : Sec 6 : 2009	Safety of household and similar electrical appliances: part 2 particular requirements, section 6 cooking ranges, hobs, ovens and similar appliances
49.	Automatic Teller Cash dispensing machines	IS 13252 : Part 1 : 2010	Information technology equipment - safety part 1 general requirements

1. Corrected by Corrigendum S.O. 1353(E), dated 25th March, 2021, for "Standalone LED Modules for General Lighting".

(1)	(2)	(3)	(4)
50.	USB Type External Hard Disk Drives	IS 13252 : Part 1 : 2010	Information technology equipment - safety part 1 general requirements
51.	Wireless Headphones and Earphones	IS 616 : 2017	Audio, video and similar electronic apparatus-safety requirements
52.	USB Type External Solid-State Storage Devices (above 256 GB capacity)	IS 13252 : Part 1 : 2010	Information technology equipment - safety part 1 general requirements
53.	Electronic Musical Systems with input power below 200 Watts	IS 616 : 2017	Audio, Video and Similar Electronic Apparatus – Safety Requirements
54.	Standalone Switch Mode Power Supplies (SMPS) with output voltage 48 V (max)	IS 13252 : Part 1 : 2010	Information technology equipment - safety part 1 general requirements
55.	Televisions other than Plasma/ LCD/LED TVs	IS 616 : 2017	Audio, video and similar electronic apparatus-safety requirements
56.	Rice Cookers	IS 302 : Part 2 : Sec 15 : 2009	safety of household and similar electrical appliances: part 2 particular requirements: section 15 appliances for heating liquids
57.	Wireless microphones	IS 616 : 2017	Audio, video and similar electronic apparatus-safety requirements
58.	Digital Cameras	IS 13252 : Part 1 : 2010	Information technology equipment - safety part 1 general requirements
59.	Video cameras	IS 616 : 2017	Audio, video and similar electronic apparatus-safety requirements
60.	Webcams (Finished Product)	IS 616 : 2017	Audio, video and similar electronic apparatus-safety requirements
61.	Smart Speakers (with and without Display)	<sup>1</sup> [IS 616:2017]	<sup>2</sup> [Audio, video and similar electronic apparatus-safety requirements]
62.	Dimmers for LED products	IS 60669 : Part 2 : Sec 1 : 2008	Switches for Household and Similar Fixed Electrical Installations Part 2 Particular Requirements Section 1 Electronic Switches
63.	Bluetooth speakers	IS 616 : 2017	Audio, video and similar electronic apparatus-safety requirements
<sup>3</sup> [64*.	Television Sets	IS 18112:2022	Digital Television Receiver for Satellite Broadcast Transmission —Specification]

**Note:** For the purpose of Schedule, the latest version of Indian standards including the amendments issued thereof, as published and notified by the Bureau from time to time, shall be applicable from the date as notified by the Bureau.

1. Corrected by Corrigendum S.O. 1353(E), dated 25th March, 2021, for "IS 13252: Part 1: 2010".

2. Corrected by Corrigendum S.O. 1353(E), dated 25th March, 2021, for "Information technology equipment-safety part 1 general requirements".

3. Ins. by S.O. 1929(E), dated 26th April, 2023.

\*. The provisions of "Electronics and Information Technology Goods (Requirements for Compulsory Registration) Order, 2021" shall apply on the Goods or articles as specified in the column (2) added to the schedule of the said Order by virtue of this notification for conforming the corresponding Indian standard as specified in the column (3), on the expiry of two years from the date of publication of this notification in the Official Gazette [Vide S.O. 1929(E), dated 26th April, 2023, Published in the Gazette of India, Extra., Pt. II, sec. 3(ii), No. 1841, dated 26th April, 2023].